th I			-			
In	out whichever is not applicable) on a candidate set up by Jand dependent candidate. etails of PAN and status of filing			political part	ty)/am conte	esting as an
SI. N		Perman		which the	x return has	Total income shown in inco Tax Return (i Rupees)
3.	Self		1	- Countries		
2.	Spouse-					
3.	Dependent 1			1		
4.	Dependent 2			1	\	
5.	Dependent 3				1	
SI. No.	Offence The details of cases where the comprisence Sections of the Act at		Description	on		
No.		and description	Description	on		
No.	The details of cases where the c cognizance, Sections of the Act a	and description nce taken :	Description	on		
No.	The details of cases where the cognizance, Sections of the Act a of the offence for which cognizant Name of the court, Case No. and	and description nee taken: Date of order on(s) for revision		on		
(a) (b) (c)	The details of cases where the cognizance, Sections of the Act a of the offence for which cognizant Name of the court, Case No. and taking cognizance: Details of Appeal (s) / Application	and description nee taken: Date of order on(s) for revision order(s):			red to in For	m 26):
(a) (b) (c)	The details of cases where the cognizance, Sections of the Act a of the offence for which cognizant. Name of the court, Case No. and taking cognizance: Details of Appeal (s) / Application (if any) filed against the above of the court, Case No.	nd description nee taken: Date of order on(s) for revision order(s):			red to in For	m 26):
(b) (c) 4. Ci	The details of cases where the cognizance, Sections of the Act a of the offence for which cognizate Name of the court, Case No. and taking cognizance: Details of Appeal (s) / Application (if any) filed against the above of the details of cases, Sections of Act and description of the offence of the cognizance in which I have been convicted.	nd description nce taken: Date of order on(s) for revision order(s): ed by a court of the the for			red to in For	m 26):

40 1 1 1	
Punishme 1	uttinoses.
	and a feet of the same of

(5) That I give herein below the details of receasets (movable and is movable etc.) of myseli, my spouse and all dependents:

A. Details of movable assets :

(Note:

(:)

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3	
) -	Cash in hand	60,0001	20,0001	NIL	NIL	NiL	
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit		NiL	NIL	NIL	Nic	
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NIL	Nic	NIL	NIL	NIL	
(iv)		higurance L. I. C	I D CONT. MAN	fe, a da	wenty on the the uphles a Branch	thousand manual	
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors						
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Purchase and amount)	Dxylo R	No BR 75	1 PB - 36	by to a by to a by to a by to a	1 gifted 5	
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	NIL	1-10 100	og Nil		NIL	

Correction of the correction o		
(Vil) Any other assets such as value of Claims/interest		
(ix, Gross Total value		
3. Details of Immovable]	

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land - Location(s) Survey number(s)	4 A-crep				
	Area (Total measurement in acres)	17				
	Whether inherited property (Yes or NO)	7 mg				
	Date of purchase in case of self acquired property	NiL				
	Cost of Land (in case of purchase)at the time of purchase	12 00000/-	1 11.			
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value					
(ii)	Non-Agricultural Land Location(s) Survey number(s)	1				
	Area (Total measurement in sq. ft.)	50 digmi				
	Whether inherited property (Yes or NO)	Yes				
	Date of purchase in case of self acquired property	100080/-				
	Cost of Land (in case of purchase) at the time of purchase	NIL	-			
	Any Investment on the land by way of development, construction etc.	NIL	2.194	10000	.01200000	
	Approximate Current market value	NIC		1		
(ili)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	NiL			-	
	Built up Area (Total measurement in sq. ft.)					

	V wher inherited property (' es or NO)	Nil		1	T
	Date of purchase in case of serf activired property				
	C sst of property (in case of prochase) at the time of prochase				
	Any Investment on the property by way of development, construction etc.				
	Approximate Current market value			1	
iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)				
	Area (Total measurement in sq. ft.)				
	Built up Area (Total measurement in sq. ft.)	12 Dionil	willege		
	Whether inherited property (Yes or NO)	Zes			
	Date of purchase in case of self acquired property	10,0000/-			
	Cost of property (in case of purchase) at the time of purchase	NIL			
	Any Investment on the land by way of development, construction etc.	NiL			
	Approximate Current market value	NSC			
v)	Others (such as interest in property)	NiL			
vi)	Total of Current Market Value of (i) to (v) above	23 day			1

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:

(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan					
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan					

	Ally other liability	
	Grand total of liabilities	
ii)	Dues to departments dealing with government accommodation	
	Dues to departments dealing with supply of water	
	Dues to departments dealing with supply of electricity	
	Dues to departments dealing with supply of telephones/mobiles	
	Dues to departments dealing with government transport (including aircrafts and helicopters)	
	Income Tax Dues	
	Wealth Tax Dues	
	Service Tax Dues	
	Municipal /Property Tax Dues	
	Sales Tax Dues	
2/3	Any other dues	
	Grand total of all Govt. dues	

(7) Details of profession or occupation:

a. Self.... Servinal device b. Spouse .. Some of ferrite (8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh/Smt/Kum. Satua deo Sinal
2.	Full postal address	Vill- Bhimli Thak Po Hath
	Number and Name of the constituency and state	-yara Dirt- Auvangebad
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Janta Dal (U)
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	VIII VIO

5		N of			es for which is scome Tax Retu		Harame Show
_		Candidate					
-		Spouse:					
5.	(c)	Dependents	of A				
-		Description	of Assets and Self	Spouse		Described II	I D
١.		Moveable Asset (Total value)	Sen	Spouse	Dependent-1	Dependent-II	Dependent III
В.		Immovable Asset	-				
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)		1			
	(ii)	Approximate Current Market Price of Asset (Total Value)	restine pro				
7		Liabilities			1		-
		(i) Government dues (Total)					
		(ii) Loans from Bank, Financial Institutions and others (Total)					
8.	((ghest educational qualific Give details of School / Uniurse) (Name of the School	versity educat	tion with	full form of the	certificate/ dipl	oma/ degree

VERIFICATION
1, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:
 (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above; (b) I. my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.
Verified at

DEPONENTM. 6